



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

वेबसाइट : [www.rbi.org.in/hindi](http://www.rbi.org.in/hindi)

Website : [www.rbi.org.in](http://www.rbi.org.in)

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July 15, 2015

**RBI issues Directions on United India Co-operative Bank Ltd.,  
Nagina, Bijnor (Uttar Pradesh)**

The Reserve Bank of India is satisfied that in the public interest, it is necessary to issue certain directions to United India Co-operative Bank Ltd., Nagina, Bijnor (Uttar Pradesh). Accordingly, the Reserve Bank of India, in exercise of the powers vested in it under sub-section (1) of Section 35A of the Banking Regulation Act, 1949 (As Applicable to Co-operative Societies) read with Section 56 of the Banking Regulation Act, 1949 hereby directs that the United India Co-operative Bank Ltd., Nagina, Bijnor (Uttar Pradesh) from the close of business on July 15, 2015, shall not, without prior approval in writing from the Reserve Bank of India, grant or renew any loans and advances, make any investment, incur any liability including borrowal of funds and acceptance of fresh deposits, disburse or agree to disburse any payment whether in discharge of its liabilities and obligations or otherwise, enter into any compromise or arrangement and sell, transfer or otherwise dispose off any of its properties or assets except to the extent and in the manner provided hereunder:

- A sum not exceeding ₹1,000/- (Rupees one thousand only) of the total balance in every savings bank or current account or any other deposit account by whatever name called, may be allowed to be withdrawn by a depositor provided that wherever such depositor is having liability to the bank in any manner, i.e. either as a borrower or surety, the amount may be adjusted first to the relevant borrowal account/s.
- May renew the existing term deposits on maturity in the same name and same capacity.
- May incur any expenditure as permitted in the captioned Directions.
- May invest in Government /SLR approved securities.

It shall also not incur or extinguish any other liability unless specifically approved in writing by the Reserve Bank of India.

The detailed directions are displayed on the bank's premises for the interested members of public to peruse. The Reserve Bank may consider modifications of the directions depending upon the circumstances. The issue of direction by the RBI should not per se be construed as cancellation of banking licence by RBI. The bank will continue to undertake banking business with restrictions.

These directions shall remain in force for a period of six months from the close of business on July 15, 2015 and are subject to review from time to time.